

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 102  
IB-1028/ND/2020

**IN THE MATTER OF:**

M/s. Shree Jindal Soya Ltd.

...PETITIONER

Vs.

M/s. Proful Oils Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 9 of IBC

Order delivered on 23.11.2020  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Ms. Henna George, Advocate

For the Respondent/ Corporate-debtor :

**ORDER**

Heard the submissions made by the counsel for the petitioner. Let notice be served on the respondent within 10 days. Post the matter to 14<sup>th</sup> December, 2020.

-Sd/-

(V.K. Subburaj)  
Member (T)

-Sd/-

(P.S.N. Prasad)  
Member (J)